

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-96(ND)/2015**

**IN THE MATTER OF:**

M/s. Avigo PE Investments Ltd.

.... Applicant/petitioner

Vs.

M/s. Tecpro Engineers Ltd. Ors.

.... Respondent

**Order under Section 397-398 of the Companies Act**

**Order delivered on 15.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Mr. S.K. Mohapatra**

**Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Richa Bhagat, Advocates

For the Respondent :

**ORDER**

One last opportunity is granted to the respondent to file his reply to the amended petition with a copy in advance to the opposite counsel. The needful shall be done within 2 weeks. Rejoinder, if any, be filed within a week thereafter.

List this case on 13<sup>th</sup> October 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

— Sd —

(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)